



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ४०]

मंगळवार, नोव्हेंबर २२, २०२२/अग्रहायण १, शके १९४४

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असाधारण क्रमांक ८५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022 (Mah. Ord. XI of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022 (Mah. Ord. XI of 2022), published under the authority of the Governor.]

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 22nd November 2022.

MAHARASHTRA ORDINANCE No. XI OF 2022.

AN ORDINANCE

*further to amend the Maharashtra Agricultural Produce Marketing
(Development and Regulation) Act, 1963.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that
circumstances exist which render it necessary for him to take immediate
Mah. XX action further to amend the Maharashtra Agricultural Produce Marketing
of 1964. (Development and Regulation) Act, 1963, for the purposes hereinafter
appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

Amendment
of section
13 of Mah.
XX of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, in sub-section (1), in clause (a), the words “whose names appear in the voter’s list for the concerned constituency and” shall be deleted. Mah. XX of 1964.

STATEMENT

Section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964) provides for constitution of Agricultural Produce Market Committee consisting of representations from agriculturists, traders, commission agents, hamals and weighmen.

2. At present the Agricultural Produce Market Committees consists of agriculturists elected from the agriculturist residing in market area whose names appear in the voters list for the concerned constituency and satisfy other criteria specified in clause (a) of sub-section (1) of section 13 of the said Act. The Government considers it expedient to provide that any agriculturist should have right to contest the election of Agricultural Produce Market Committee irrespective of whether his name appears in the voters list or not. Therefore, to enable all the agriculturists residing in the Market area, fulfilling the other criteria specified therein, to contest the election of Agricultural Produce Market Committees, clause (a) of sub-section (1) of section 13 of the said Act is proposed to be amended suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exists which render it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

dated the 22nd November 2022.

BHAGAT SINGH KOSHYARI,

Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

ANOOP KUMAR,

Additional Chief Secretary to Government.